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Title: Ruling regarding Notices of Adjournment Motion.

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Mallikarjun Kharge, Shri Jyotiraditya M. Scindia, Shri K.C. Venugopal, Shri Rajesh Ranjan and Shri M.B. Rajesh regarding alleged inaction against industrialist by banks. The matter is sub judice. It is under the consideration of the Supreme Court. I have also received notices of Adjournment Motion from Prof. Saugata Roy, Prof. K.V. Thomas, Dr. A. Sampath, Shri P. Karunakaran and Shrimati P.K. Shreemathi Teacher on different issues. The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities. I have therefore disallowed all the notices of Adjournment Motion.

...(Interruptions)

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